

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 852 of 2012

[Arising out of Order-in-Appeal No. 360/2011-CE dated
18.11.2011 passed by Commissioner of Central Excise
(Appeals-I), Bangalore]

Panorama Solutions Pvt. Ltd.

No. 324A, Bommasandra Jigani Link
Road, Anekal Taluk, Jigani
Bangalore – 562 106

Appellant(s)

VERSUS

**Commissioner of Central
Excise
Bangalore-I
Commissionerate**

P.B. No. 5400, C.R. Building
Queens Road, Bangalore – 560 001

Respondent(s)

APPEARANCE:

None for the appellant

Mr. H. Jayathirtha, Superintendent (AR) for the Respondent

CORAM:

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20564 / 2024

Date of Hearing: 25.07.2024

Date of Decision: 25.07.2024

Per : P.A. AUGUSTIAN

None appeared for the appellant. Learned AR for the Department submits that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in

Form-4 has also been issued by the Designated Committee, which is placed on record.

2. Learned AR further submits that this appeal is part of the single order passed by the Commissioner (Appeals), wherein with regard to first appeal, the matter has been settled under SVLDRS and that the amount involved in this appeal is also covered, hence the amounts were paid under SVLDRS for both the appeals.

3. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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